

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6749/2015

(Arising out of impugned final judgment and order dated 30-06-2015 in CRL.MISC.W.P. No. 15171/2015 passed by the High Court of Judicature At Allahabad)

ABID SHAMIM & ANR.

Petitioner(s)

VERSUS

INAMUL HAQUE SIDDIQUE & ORS.

Respondent(s)

(IA No. 20539/2016 - EX-PARTE STAY)

Date : 02-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. S.B. Upadhyay, Sr. Adv.
Mr. Param Kr. Mishra, Adv.
Mr. Shashank Singh, Adv.
Mr. Nishant Kumar, Adv.
Ms. Sharmila Upadhyay, AOR

For Respondent(s) Mr. Ansar Ahmad Chaudhary, AOR

Mr. Ankit Goel, AOR
Ms. Ankita Prakash, Adv.

Mr. Krishna M. Mishra, Adv.
Ms. Anisha Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing of the appeal is expedited.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER